

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

DATED: THIS THE 12TH DAY OF APRIL ,1999.

Coram:- Hon'ble Mr. S. Dayal, A.M.  
Hon'ble Mr.S.L. Jain, J.M.

ORIGINAL APPLICATION NO. 625 of 1996.

Ram Autar son of Sri Mangali  
Prasad Resident of Kashipur,  
District Kanpur Dehat, at present  
residing at Orai as Store Line Man  
at Telegraph Office Orai, Jalaun.

. . . Applicant

Counsel for the applicant:- Sri R.K.S. Chauhan,Adv.

Versus

1. Divisional Engineer,  
Telegraph, Banda,
2. Sub- Divisional Officer,  
Telegraph Ofai, Jalaun.
3. Union of India through  
General Manager Telegraph,  
Lucknow.

. . . Respondents.

Counsel for the respondents:- Sri Prashant Mathur,Adv.

Order

(By Hon'ble Mr.S. Dayal, Member(A.))

This application was filed by the applicant  
for direction to the respondents to revoke suspension  
order dated 24.9.1987 and reinstate the applicant  
as Store Line Man at Telegraph Office Orai. The  
applicant has also sought relief of payment of his  
salary due from the suspension along with interest

as also compensation for harassment.

2. The respondents in their counter reply have mentioned that the applicant was suspended due to his involvement in a Criminal Case. He was, during the period of suspension, paid suspension allowance. It has been mentioned that the suspension order has been revoked by order dated 24.9.87. The order of recall of the suspension is annexed to the Counter Reply. It has been mentioned in the counter reply that the applicant has resumed his duty as Store Line Man at Orai. The respondents have mentioned in their counter reply that necessary payments will be arranged in favour of the applicant by the department at an early date.

3. Since no rejoinder has been filed to the C.A. filed by respondents it appears that no relief remains to be given to the applicant. We assume that the respondents would have passed orders regarding the period of suspension and made payment due to the applicant for the period as per rules. With these comments the application is treated as having become infructuous.

*S. J. N.*  
Member (J.)

*A. A.*  
Member (A.)

Nafees.